

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No. 114 of 2019**

**IN**

**Company Appeal (AT) (Insolvency) No. 637 of 2018**

**IN THE MATTER OF:**

**Maharashtra Seamless Ltd.**

**...Appellant**

**Versus**

**K. K. Lakshminarayana & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Venancio D' Costa and Ms. Astha, Advocates**

**For Respondents:**

**Mr. Arun Kathpalia, Senior Advocate assisted by  
Mr. Aditya Verma and Mr. Shrey Patnaik, Advocates  
for R-2**

**O R D E R**

**04.02.2019** It is informed that the Adjudicating Authority has already passed the final order under Section 31 of the I&B Code on 21<sup>st</sup> January, 2019 in terms of our order passed on 15<sup>th</sup> January, 2019. In the circumstances, the appeal has become infructuous. It is accordingly disposed of as infructuous. We would like to mention that we have not gone into the merit and the approved 'resolution plan' as it is not before us.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

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